years' back are prohibited to represent any firms and participate in official dealings with DGS&D; and

(b) Whether similar restrictions are also imposed by all Ministries/Departments on their retired officers and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) DGS&D officers who retired more than two years back are not prohibited from taking up employment with private firms. And for representing these firms also, there is no bar except when such officers have to visit DGS&D officers and personally interact with DGS&D officers to protect or promote the interest of their firms. This is an administrative decision taken in the interest of tightening security and reducing the influence of corrupting undesirable contactmen and liaison officers.

(b) The information is being collected and will be placed on the Table of the House

2683. {Transferred to the 4th December, 1986]

Income from Central Cess on crude oil

2684. SHRIMATI BIJOYA CHAKRA VARTY: Will the Minister of FINANCE be pleased to state what is the total in come of the Union Government on ac count of Central Cess on crude oil produced in Assam oil fields by OIL and ONGC during 1982-83, 1983-84 and 1984-85?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): The total cess collected on crude oil produced in Assam oil fields during the years 1982-83, 1983-84 and 1984-85 is Rs. 61. 23, 148. 85 and 148. 17 crores respectively.

Non-payment of dues of Hyderabad House

2685. SHRI TALARI MANOHAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) Whether it is a fact that Govern ment have not paid dues towards Hydera bad House, New Delhi for quite some time; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) and (b) Government have not paid rental dues for Hyderabad House, New Delhi since 1976-77, since which time the pos-sibility of outright purchase of tha property from its present owner, the Government of Andhra Pradesh, has been under consideration.

Allegations against former Chairman of Burn Standard Company

2686. SHRI TALARI MANOHAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Noose tightened around ex-Public Unit Chief" which appeared in the 'Hindustan Times', New Delhi of the 16th August, 1986 wherein serious allegations of misappropriation of public funds have been made against Shri P. C. Sen who has since joined as the Chairman and Managing Director of the Peerless General Finance and Investment Company; and

i b) if so, whether Government have approved the appointment of Shri Sen a» the Chairman of the Peerless Company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) Government have seen the news-item captioned "Noose tightened around ex-public unit chief" which appeared in the New Delhi edition of the Hindustan Times, dated 16-8-1986

Government have neither accorded approval to the appointment of Shri P. C. Sen as Chairman of the Peerless General Finance and Investment Company Limited,, Calcutta under the provisions of the Companies Act, 1956 nor any such proposal is pending al present

Training camp for T. N. V. extremist in Bangladesh

2687. SHRI NARAYAN KAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the T. N. V. extremists have their training camp at Chitagong Hills of Bangladesh;

(b) if so, what is Government's reaction thereto; and

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(c) Whether Government of India propose to take up this issue with Bangladesh Government?

MINISTER OF EXTERNAL THE AFFAIRS (SHRI NARAYAN DATT TIWARI): (a) to (c) The Government has received reports that the T. N. V. extremists have training facilities in the Chittagong Hill Tracts of Bangladesh and has brought this to the attention of the Government of Bangladesh to take action to prevent such activities.

The Government of Bangladesh, have denied the existence of such facilities on their territory. Government is however. persuing the matter further with the concerned authorities in Bangladesh.

'Sham marriages' between Indian and US Citizens

2688. SHRI SUBAS MOHANTY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that US immigration officials have requested the! Government of India to cooperate in the! matter of stopping 'sham marriages' between Indian and US citizens for the pur-pose of obtaining lawful permanent resident status in the United States:
- (b) the number of Indians involved in such 'sham marriages'; and
- (c) whether any inquiry has been insti tuted in the matter; if so, with what result?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) to (c). Government are aware of some marriages between Indian and US citizens for the purpose of obtaining resident status in the United States. Investigations into the various aspects of this matter are under way.

PERA violations by big fishing companies

2689. SHRI SUBAS MOHANTY: Will the Minister of FINANCE be pleased to state:

(a) whether Government have examined some recent instances of FERA voilations

- by big fishing companies who had received chartering permission from the Ministry of Agriculture; and
- (b) whether the Finance Ministry proposes to take up the issue in regard to FERA violations by large charter fishing companies with the Ministry of Agriculture?

THE MINISTER OF STATE IN THE (SHR1 MINISTRY OF FINANCE JANARDHAN POOJARI): (a) No instance of FERA violations by big fishing companies has come to the notice of the Government.

(b) In view of (a) above, the question does not arise.

Central assistance for the Umiam Lake project in Meghalaya

2690. SHRIMATI BIJOYA CHAKRA VARTY: Will the Minister of TOURISM be pleased to state:

(a) what is the total amount sanctioned by the Central Government for the Umiam Lake project in Meghalaya; and

(b) what facilities are proposed to be provided by this project to attract greater number of tourists from home and abroad?

MINISTER OF TOURISM (MUFTI MOHD. SAYEED): (a) and (b). An amount of Rs. 28. 99 lakhs has been sanctioned for provision of water sports equipment at Umiam Lake, Megha laya. The equipment includes high-speed cruising boats, water skiing boats, canoes, rowing boats, water scooters, sailing yachts, puddle wheelers, pontoon and floating sports deck, as also skiing, cruising and fishing equipments.

Package tours for people from weaker sections of the society

- 2691. SHRIMATI BIJOY CHAKRA VARTY: Will the Minister of TOURISM be pleased to state:
- (a) whether it is a fact that Govern ment have taken a decision tO introduce package tours for people from the Weaker Sections of the Society to different parts of the country; and
- (b) if so, what are the details in this regard?